

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal (AT) (Insolvency) No. 688 of 2020

IN THE MATTER OF:

**Udayraj Patwardhan, Resolution Professional for
Ind-Barath Energy (Utkal) Ltd. ...Appellant**

Versus

Tata Capital Financial Services Ltd. ...Respondent

Present:

For Appellant: Mr, Abhijeet Sinha, Mr. Satendra K. Rai, Mr. Niraj Kumar and Mr. Shashank Agarwal, Advocates.

For Respondent: Mr. Arun Kathpalia, Sr. Advocate with Mr. Jayant Mehta, Ms. Vatsala Rai and Ms. Durga Manda, Advocates for R-1.

Mr. Ramji Srinivasan, Sr. Advocate with Ms. Shardha Sachdev, Mr. Ramakant Rai and Ms. Mehak Suri, Advocates.

Ms. Shelly Gupta, Advocate for PFC

ORDER
(Through Virtual Mode)

19.11.2020: Pleadings have been completed and written submissions have also been filed. Appeal be processed for hearing and listed 'for hearing' on **8th December, 2020 at 2:00 PM.**

Learned counsels for the parties shall be at liberty to file compilation of relevant judgments.

**[Justice Bansi Lal Bhat]
Acting Chairperson**

**[Justice Venugopal M.]
Member (Judicial)**

am/gc